

**IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO.6111 OF 2000**

AIR INDIA LTD.

.....APPELLANT(S)

VERSUS

JET AIRWAYS (INDIA) LTD. & ORS.

....RESPONDENT(S)

WITH

**C.A.NO.6112 OF 2000
C.A.NOs.6131-6132/2000**

O R D E R

C.A.Nos.6111/2000 & 6112/2000

Learned counsel appearing on behalf of the appellant-Air India submits that as the contract has already expired in June, 2009, these appeals have become infructuous. The appeals are accordingly dismissed as having become infructuous.

Interim order, if any, stands vacated.

C.A.Nos.6131-6132/2000

In view of the order passed in C.A.Nos.6111/2000 & 6112/2000, these appeals have also become infructuous and the same are accordingly dismissed as having become infructuous.

Interim order, if any, stands vacated.

.....J.
(TARUN CHATTERJEE)

.....J.
(R.M.LODHA)

**NEW DELHI;
JULY 14, 2009.**